

[Extract from the Chd. Admn. Gaz., dated the 1st June, 2016]

CHANDIGARH ADMINISTRATION
SOCIAL WELFARE DEPARTMENT

Notification

The 5th May, 2016

No. SW-PWD/2016/4183.—In partial modification of Chandigarh Administration Social Welfare Department Notifications No. SW-Pen-99/511, dated 18th February, 2000, No. SW-PDP-2000/662, dated 13th March, 2001 and SW-PDP-2007/5066—69, dated 26th July, 2007 the Administrator U.T., Chandigarh is pleased to substitute Para-4 and Para 5 of the "Pension to Disabled Persons" The undermentioned revised rates will come into force with effect from 1st April, 2016 :—

Rule 4 Income Ceilings may be substituted as under :—

Whose family income does not exceed Rs. 1.50 lacs p.a.

Rule 5 Rate of Financial Assistance may be substituted as under :—

- (i) The pension payable to each person shall be @ Rs. 1,000 p.m. to those persons having 40% to 70% of disability.
- (ii) Rs. 2,000 p.m. to those persons having more than 70% of disability.

The pension shall become payable from the first of the following month in which it is sanctioned.

BHAWANA GARG

Secretary Social Welfare,
Chandigarh Administration.